

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 133
IA(I.B.C)/2732(CH)2023, IA(I.B.C)/380(CH) 2024
In
C.P. (IB)/37(CH)2017
(Admitted)

IN THE MATTER OF:
Hero Steels Ltd.

...Petitioner-Operational Creditor

Versus

Rolex Cycle Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 9, IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 15.02.2024

CORAM:
SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:
For the parties : None

ORDER

IA(I.B.C)/2732(CH)2023

This application has been filed for placing on record the 23rd progress report for the period 01.07.2023 to 30.09.2023 along with supporting affidavit. The same is taken on record subject to just exceptions. Thus, IA No.2732/2023 is **disposed of**.

IA(I.B.C)/380(CH) 2024

This application has been filed for placing on record the 24th progress report for the period 01.10.2023 to 31.12.2023. The same is taken on record subject to just exceptions. Thus, IA No.380/2024 is **disposed of**.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

February 15, 2024
Mamta